

Annex I: Reconciliation Statement

Paragraph 101(9)(iii)

Statement of the Reconciliation of Investments

Proforma Statement showing the position of Reconciliation of Investment Account as at 31st March (30th June in case of National Housing Bank).

Name of the AIFI:

Particulars of securities	General Ledger Balance	SGL Balance	
		As per PDO Books	As per AIFI's books
1	2	3	4
Central Govt			
State Govt			
Public Sector Bonds			
Units of Mutual Funds			
Others (Shares & Debenture etc.)			
TOTAL			

Signature of the Authorised
Official with the Name and
Designation

Note:

1. Where client/constituent accounts are permitted, an AIFI shall furnish similar statements in respect of constituents' Accounts (including Brokers). In the case of constituents' accounts, the face value and book value of securities appearing in the relevant registers of the AIFI shall be mentioned under Column 2.
2. Details of securities held on physical form (SGL Forms, scrips, letter of allotment, subscription receipt etc.), if any, may be provided in the footnote.

General instructions for compiling reconciliation statement

- a) **Column - 2 (GL balances)**

It is not necessary to give complete details of securities in the format. Only aggregate amount of face value against each category may be mentioned. The corresponding book value of securities may be indicated in bracket under the amount of face value of securities under each category.

b) Column - 3 and 4 (SGL balances)

In the normal course balances indicated against columns three and four shall agree with each other. In case of any difference on account of any transaction not being recorded either in PDO or in the books of the AIFI this shall be explained giving full details of each transaction.